

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

*No stepping up  
of pay*

O.A. No. 140/93  
T.A. No.

DATE OF DECISION 8th April 1993

Shri Lalbhai N. Patel Petitioner

Shri I.M.Pandya Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel

Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan

Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

*No*

Shri Lalbhai Nathalal Patel  
 Assistant Engineer (Planning)  
 Office of Chief General Manager  
 Telecom, Gujarat Circle, Khanpur  
 Ahmedabad

Applicant

Advocate Mr. I.M. Pandya

Versus

1. Union of India  
 Secretary, Posts and Telegraphs, <sup>Dep'tt.</sup>  
 Sanchar Bhavan ~~Department~~, New Delhi

2. The Chief General Manager,  
 Telecom Circle, Khanpur, Ahmedabad

Respondents

O R A L J U D G E M E N T

IN  
O.A. 140 of 1993

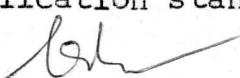
Date: 8-4-1993

Per Hon'ble Shri N.B. Patel

Vice Chairman.

The applicant has made representations dated 2-6-1992, 4-8-1992 and 21-1-1993 for redressal of his grievance. On behalf of the applicant it is stated that none of these representations is so far decided and therefore he has approached this Tribunal. The respondent no.2, to whom the representations are addressed, is directed to take decision on representations of the applicant within a period of six weeks <sup>from the date of</sup> after the receipt of copy of this order. He is also directed to communicate his decision to the applicant immediately after taking decision on the representations.

In view of these directions, Mr. Pandya seeks permission to withdraw the application. Permission granted. Application stands disposed as withdrawn.

  
 (V. Radhakrishnan)  
 Member (A)

  
 (N.B. Patel)  
 Vice Chairman.

\*AS.

AHMEDABAD BENCH

Application No. 116 of 19<sup>93</sup>.

Transfer Application No. \_\_\_\_\_ Old w.Pett.No \_\_\_\_\_

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 21/5/93

Countersigned :

*R. Shah* / 26/5/93

Section officer/Court officer

*[Signature]*

Signature of the  
Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AT AHMEDABAD BENCH

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CAUSE TITLE QA 116 93. OF \$9

NAME OF THE PARTIES Shri. M. M. Mays vangle

VERSUS  
U. S. I. & O.R.S.

PART A B & C

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1.	Application	1-12.
2.	Judgment dt. 8/4/93.	